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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 47/252(3)/NCLT/AHM/2018**


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Amola Shah  
(Eco Label Solutions Pvt Ltd)  
V/s.  
ROC, Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. PAVAN S. GODIAWALA ADVOCATE APPELLANT 

2.

**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant is directed to file stating about the bank account, income tax return and disqualification of Directors.

List the matter on 12.03.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**